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MCRC-44785-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI ON THE 1st OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 44785 of 2025

KAILASH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Ankish Shah - Advocate for the petitioner.

Shri Virendra Khadav- Govt. Advocate for the respondent/State.

<u>ORDER</u>

This is the first application filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.392/2025 registered at Police Station - Unhel, District - Ujjain for the offence punishable under Sections 49-A of M.P. Excise Act, 1915. Applicant is in custody since 17.09.2025.

- 2. As per prosecution case, the allegation against the present applicant is that 7 bulk litres of illicit liquor (spurious liquor) has been seized from his possession. Accordingly, a case has been registered against him.
- 3. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated and there is no direct evidence against the applicant. Trial will take long time for its conclusion, hence, the applicant be released on bail.
- 4. Learned counsel for State has opposed the bail application and has submitted that the applicant has one criminal case of similar nature registered against him, therefore, no case of bail is made out. Hence, the applicant is not

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entitled to be released on bail.

5. In reply learned counsel for the petitioner contended that merely on the basis of criminal past, accused cannot be detained in custody for an indefinite

period.

6. Heard the learned counsel for both the parties and perused the case diary.

7. Looking to the factual aspect of the case coupled with the fact that trial

will take time to be concluded, this Court deems it fit to enlarge the applicant on

bail. Hence, without commenting anything on the merits of the case, the

application is allowed.

8. It is directed that applicant shall be released on bail on his furnishing a

personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand Only) with one

solvent surety of the like amount to the satisfaction of the trial Court concerned for

her appearance before the said Court on all such dates as may be fixed by that

Court in this regard during pendency of trial. It is further directed that the

applicant shall comply with the provisions of Section 480(3) of BNSS.

9. It is made clear that if FSL report reveals any poisonous substance in the

liquor, this bail order shall stand cancelled without further reference to this Court

and the applicant shall surrender forthwith.

10. Accordingly, Misc. Criminal Case stands disposed of.

Certified copy as per rules

(HIMANSHU JOSHI) JUDGE

sumathi